GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA STARRED QUESTION NO. 290 ANSWERED ON 20.08.2025

Coaching centre industry in the country

290 Smt. Priyanka Chaturvedi:

Will the Minister of *Education* be pleased to state:

- (a) whether Government maintains any data regarding the action taken against coaching centres, following the Coaching Centre Guidelines in January, 2024, if so, the details thereof;
- (b) the steps taken by Government to prevent students from being tricked to false claims by coaching institutions;
- (c) whether Government has any regulatory mechanism over the coaching industry which reached a market cap of ₹54,000 crores in 2024, if so, the details thereof; and
- (d) whether Government intends to provide free coaching to students as many low-middle income families are left out due to high-charge by these institutions, if so, the details thereof?

ANSWER MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (A) TO (D) OF THE RAJYA SABHA STARRED QUESTION NO. 290 FOR REPLY ON 20.08.2025 ASKED BY SMT. PRIYANKA CHATURVEDI, HON'BLE MEMBER OF PARLIAMENT REGARDING COACHING CENTRE INDUSTRY IN THE COUNTRY

(a) to (d): Keeping in view the growth in number of unregulated private coaching centres in the country in the absence of any laid down policy or regulation; instances of such centers charging exorbitant fees from students; making misleading promises or guarantee of rank or good marks to parents/students for enrolling them in the coaching center and many other malpractices being adopted by these centres, Ministry of Education has issued Guidelines for Regulation of Coaching Center on 16.01.2024 for adoption by States/UTs.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA) has also issued comprehensive guidelines on 13.11.2024 to address the issue of misleading advertisements in the coaching sector. These guidelines prohibit coaching centres from making false or misleading claims/advertisements to promote their services and from engaging in deceptive or unfair practices. It also provides that any person who is engaged in coaching shall not use name, photographs, testimonials or videos of successful candidate in an advertisement without candidate's written consent. The guidelines also regulate unfair contracts and impose strict penalties under the Consumer Protection Act, 2019, ensuring accountability and ethical practices in coaching sector. CCPA imposes penalty on coaching institutes and directs them to discontinue the misleading advertisements and unfair trade practices.

Also, several States/UTs have brought out guidelines / regulations / legislations to regulate the Private Coaching and tuition classes.

SATHEE platform has been launched by MoE to provide free of cost high-quality content for the competitive examinations like JEE and NEET, along with providing an online assessment module for students. It leverages Web Platform, Mobile Application, YouTube live sessions & DTH channels for delivery. More than 15,000 + multilingual video lectures of curated learning content are available across topics and subjects for the learners.

The Residential Coaching Academy (RCA) scheme was initiated in 2009 by University Grants Commission (UGC) to support students from Minority communities, SC/STs, and women by providing them with equal opportunities through specialized coaching. Launched in select central universities, the scheme offers residential coaching for competitive exams, including Central/State Government services, banking, and private sector jobs. The scheme does not charge tuition fees but RCA may levy nominal registration fees and hostel charges. Currently, Residential Coaching Academies are functional in three Central Universities i.e. Aligarh Muslim University, Maulana Azad National Urdu University, Jamia Millia Islamia.

Also, Ministry of Social Justice and Empowerment runs a Scheme namely Free coaching for SCs, OBCs and beneficiaries of PM CARES Children Scheme, for imparting coaching for competitive examinations for obtaining appropriate jobs in Public/Private Sector including Civil Services Examination and/or for securing admission in reputed technical and professional higher educational institutions. As on date, a total of 19 Central Universities are empaneled under the Scheme.
